

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. (IB)-211(ND)/2017
C. A. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.07.2017

NAME OF THE COMPANY: M/s. M Y Agro Pvt. Ltd. Vs. M/s Amira Pure Foods Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/s 8 & 9 of Insolvency and Bankruptcy Code,2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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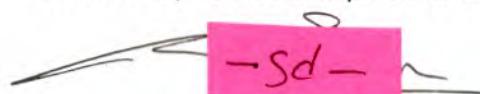
Present: For Petitioner (s): Mr. Ashok Jung, Advocate
Ms. Ritika Shaw, Advocate

For Respondent (s): Mr. Simran Jyot Singh Khandpur, Advocate

Order

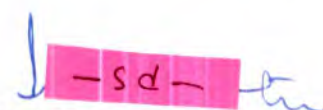
The respondents have put in appearance through their counsel Mr. Simran Jyot Singh Khandpur. The complete paper book has been supplied to him in Court. Let reply, if any, be filed by the next date of hearing. Learned counsel for the petitioner submits that he is also taking steps to remove certain objections. Same be filed after copies have been supplied to the opposite counsel.

To come up for final disposal on 31st July 2017.



[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)



[INA MALHOTRA]
MEMBER [J]